

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT – IV

39.

C.P.(IB)/856(MB)/2021

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **12.07.2024**

NAME OF THE PARTIES:

State Bank of India (Creditor)  
Through The Resolution Professional Mr.  
Purusottam Behera  
Vs  
Mr. Ketan Shah

SECTION: 95(1) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

---

**ORDER**

1. Mr. Mitali Bhatt a/w Mr. Ayush Rajani i/b AKR Legal, Ld. Counsel for the Applicant present. Mr. Swapnil Balajiwale a/w Mr. Mubeen S. Sirkhot i/b Neha M. Shah, Ld. Counsel for the Personal Guarantor present.
2. Counsel for the Financial Creditor seeks one week's time to clarify the issue of limitation.
3. List this matter on **02.08.2024**.

Sd/-  
ANU JAGMOHAN SINGH  
Member (Technical)

Sd/-  
KISHORE VEMULAPALLI  
Member (Judicial)